

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.237/07

Thursday this the 5<sup>th</sup> day of April 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

D.Ajayakumar,  
Assistant Engineer (Electrical),  
Civil Construction Wing,  
All India Radio, Thiruvananthapuram – 695 014.

...Applicant

(By Advocate Mr.Cherian Varghese)

**Versus**

1. Union of India represented by the Secretary,  
Ministry of Information & Broadcasting,  
Sasthri Bhavan, New Delhi – 110 001.
2. Director General,  
All India Radio, Akasawani Bhavan,  
Parliament Street, New Delhi – 04.
3. Chief Engineer I,  
Civil Construction Wing,  
All India Radio, Sookhana Bhavan,  
C.G.O.Complex, Lodhi Road,  
New Delhi – 110 003.
4. Superintending Surveyor of Works (Civil) II,  
Civil Construction Wing, All India Radio,  
5<sup>th</sup> Floor, Sookhana Bhavan,  
C.G.O.Complex, Lodhi Road,  
New Delhi – 110 003.
5. Superintending Engineer (E),  
Civil Construction Wing, AIR,  
Seminary Hills, Nagpur – 440 006.
6. The Executive Engineer (Electrical),  
Civil Construction Wing, All India Radio,  
Mylapore, Chennai – 682 004.

...Respondents

(By Advocate Mr.P.M.Saji,ACGSC)

This application having been heard on 5<sup>th</sup> April 2007 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**


The applicant is an Assistant Engineer in the Civil Construction wing of the All India Radio. He was initially transferred on 19.6.2006 and posted to Mumbai vide Annexure A-1 order. On a representation made by him the transfer was deferred. He again preferred a representation on 2.2.2007 before the 3<sup>rd</sup> respondent stating his family problems and also pointing out that the post of ASW is vacant at Chennai and Bangalore and that he may be considered for change of posting either to Chennai or Bangalore. The applicant submitted that without considering his representation suddenly Annexure A-5 has been issued on 30.3.2007 stating that he stands relieved from the present place of posting. It is also submitted that his next promotion is pending consideration and that he has got two school going children studying in 3<sup>rd</sup> and 9<sup>th</sup> standard. This Court could not normally like to interfere in the transfer matter like this specially because the applicant has completed his term and that is holding a post which is liable to be transferred all over India. However, since he has pointed out the availability of two vacant posts at nearby places and also the problems regarding school going children studying in 3<sup>rd</sup> and 9<sup>th</sup> standard, we consider that respondents shall look into the representation of the applicant at Annexure A-4 sympathetically. With these observations the O.A. is disposed of. Let a copy of the OA papers also be sent to the respondents since the applicant has mentioned the grounds on which he is seeking

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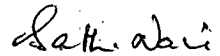
retention or transfer to nearby place in detail which the respondents shall take into account while considering the representation. Till the representation is disposed of we also direct that the applicant shall not be disturbed from the present place of posting.

(Dated the 5<sup>th</sup> day of April 2007)



**K.B.S. RAJAN**  
**JUDICIAL MEMBER**

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**SATHI NAIR**  
**VICE CHAIRMAN**